

Limited (Rs. 4.15 crore) and M/s Aar Kay Agencies (Rs. 1.82 crore).

In the matter of the advance for import of urea, NFL has, as a measure of abundant caution, made a provision by way of Bad and Doubtful Advances amounting to Rs. 130.69 crore out of unappropriated profits. This provision has been shown as a deduction in the accounts for the year 1996-97. Further, criminal proceedings against those who were found to have been involved in this fraudulent transaction have been launched. Arbitral proceedings under the contract have also been undertaken for the recovery of the advance along with damages.

Necessary provisions have also been made in the accounts for the year 1996-97 in respect of the debts outstanding against M/s Bijwasan Agro Limited and M/s Aar Kay Agencies. Criminal investigations have also been initiated in these cases and in the matter of the transaction relating to M/s Aar Kay Agencies sanction has been accorded for the prosecution of the employees involved.

कोलायत तथा फलौदी के बीच बड़ी रेल लाइन

*276 श्री ओंकार सिंह लखावत: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या कोलायत से फलौदी तथा नागीर से फलौदी के बीच बड़ी रेल लाइन बिछाने हेतु कोई सर्वेक्षण कार्य आरम्भ किया गया है यदि हां, तो इस संबंध में हुई प्रगति का ब्यौरा क्या है; और

(ख) क्या राजस्थान सरकार ने रिवाड़ी से भिवाड़ी तक के नये रेल मार्ग हेतु कोई प्रस्ताव प्रेषित किया है; यदि हां, तो तत्संबंधी प्रगति का ब्यौरा क्या है

रेल मंत्री (श्री नीतिरा कुमार): (क) दोनों लाइनों के लिए सर्वेक्षण शुरू कर दिए गए हैं तथा इस वर्ष के अंत में रिपोर्ट आ जाने की संभावना है। सर्वेक्षण रिपोर्ट उपलब्ध हो जाने के बाद ही इन परियोजनाओं पर आगे विचार करना संभव होगा।

(ख) जी हां। राष्ट्रीय क्षेत्र योजना बोर्ड ने राष्ट्रीय राजधानी क्षेत्र के लिए परिवहन के संबंध में एक कार्यक्रमिक योजना का अनुमोदन किया है जिसमें रिवाड़ी - भिवाड़ी रेल संपर्क शामिल नहीं है। बहरहाल, उत्तर रेलवे ने खुर्जा

- पलवल - रिवाड़ी - रोहतक रेल लाइन के लिए एक परियोजना तैयार की है जिसमें यह संपर्क मौजूद है लेकिन भारी निवेश और प्रतिफल की बहुत कम दर को देखते हुए इस प्रस्ताव पर आगे कार्रवाई नहीं की गई है।

Export of Commodities Using Red Sanders Wood

*277. SHRI YADLAPATI VENKAT RAO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether commodities using red sanders wood are being exported endangering existence of the species; and

(b) if so, the steps proposed to save the plant from extinction by checking export of such commodities?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU):

(a) and (b) Export of Red Sanders has been included in the Negative List of Exports since 1992 under the Export and Import Policy. However, value added items of Red Sanders wood are allowed for export since 1996 in view of huge accumulation of stocks. Natural stands of Red Sanders are mainly confined to the State of Andhra Pradesh. Important steps taken by Government to discourage illicit trade and for conservation of the species are as under:

- (i) Complete ban on felling of Red Sanders species in natural stands;
- (ii) Red Sanders was included in the Appendix-II of the Convention of International Trade in Endangered Species of Fauna and Flora (CITES). As a result of this only legally procured consignments can be allowed for export.
- (iii) Export of value added items are allowed to subject to certificate of origin from the Principal Chief Conservator of Forests of the state from where the stocks are procured.
- (iv) Number of Check-posts have been established and Forest Protection Force, equipped with wireless network, are deployed at strategic locations for protection of Red Sanders forests from illicit fellings.

(v) Cooperation of people in protection and management of forests is through Joint Forest management practices.

उर्वरक क्षेत्रमें परियोजनाओं के कार्यान्वयन में विलम्ब

*278. श्री गोपाल सिंह जी सोलंकी:

श्री दिलीप सिंह जूदेव:

क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उर्वरक क्षेत्र में करोड़ों रुपये की लागत वाली लगभग बीस परियोजनाएँ कार्यान्वयन के विभिन्न स्तरों पर हैं;

(ख) यदि हाँ, तो सत्संबंधी ब्यौरा क्या है तथा इनके कार्यान्वयन में होने वाले विलम्ब के क्या कारण हैं;

(ग) क्या सरकार ने कार्यान्वयन में विलम्ब के संदर्भ में कोई आकलन किया है; और

(घ) सरकार द्वारा इन परियोजनाओं के शीघ्र कार्यान्वयन हेतु क्या कदम उठाये जाने का विचार है?

रसायन और उर्वरक मंत्री (सरदार सुरजीत सिंह बरनाला): (क) और (ख) दिनांक 24 जुलाई, 1991 के औद्योगिक नीति संकल्प के अनुसार नई उर्वरक परियोजनाओं की स्थापना करने के लिये किसी लाइसेंस की सामान्यतः आवश्यकता नहीं है। तथापि, उर्वरक विभाग के प्रशासनिक नियंत्रणाधीन सार्वजनिक क्षेत्र के उपक्रमों/सहकारी समितियों को निदेशक मण्डल को प्रदत्त अधिकारों से परे पूंजी व्यय करने से पूर्व सरकार का अनुमोदन लेना पड़ता है।

इस समय, सार्वजनिक/सहकारी क्षेत्र में कार्यान्वयनाधीन एकमात्र प्रमुख उर्वरक परियोजना इंडियन फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड (इफको) की काण्डला विस्तार परियोजना है। इस परियोजना में 212.20 करोड़ रुपये की अनुमानित लागत से प्रतिवर्ष एन पी के की 3.70 लाख टन और डी ए पी की 2.27 लाख टन अतिरिक्त क्षमता सृजित करने की प्रतिकल्पना की गई है। इस परियोजना की निर्धारित समय सारिणी के अनुसार 22.10.99 तक आरम्भ हो जाने की आशा की जाती है।

(ग) और (घ) उपर्युक्त को ध्यान में रखते हुए प्रश्न नहीं उठता।

National Culture Policy

*279. DR. C. NARAYANA REDDY: Will the Minister of HUMAN RESOURCE DE-

VELOPMENT be pleased to state:

(a) whether Government have finalised the National Culture Policy;

(b) if not, the steps Government propose to take to expedite its finalisation;

(c) whether Government are aware that in the absence of such a policy, cultural values of the nation are getting eroded; and

(d) the measures Government propose to take to safeguard the unique cultural values of India?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) The National Policy on Culture is under the consideration of the Government.

(c) and (d) Cultural values are rooted in the history and heritage of our country. The Policy, as and when it is enunciated, will be a further articulation of these values. The Government is already attempting to foster cultural values through its various schemes and autonomous institutions established. The National Education Policy 1986 (as updated in 1992) and its Programme of Action lay emphasis on incorporating the cultural perspective in the content and process of education.

Medication Scheme for Needy Patients

*280. SHRI JANARDHANA POOJARY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the statement of Indian Medical Association General Secretary as reported in the Times of India, New Delhi dated 27th May, 1998 to the effect that 83 per cent patients in the country are treated in private sector hospitals and nursing homes but there is no way in which a person in need of medical treatment can meet high cost of treatment;

(b) whether Government propose to start any effective medication scheme to enable needy patients to meet high cost of medicare;

(c) if so, by when; and

(d) if not, the reasons therefor?